

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4393/2012

(From the judgement and order dated 04/04/2012 in CRA No.409/2002, of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

MASIHUDDIN AHMAD KHAN

Petitioner(s)

VERSUS

STATE THR. C.B.I.

Respondent(s)

(With appln(s) for exemption from filing O.T., suspension of sentence, permission to file additional documents and office report)
(For final disposal)

WITH SLP(Crl) NO. 8940 of 2012

(With appln(s) for stay and office report) (For final disposal)

Date: 07/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Mr. Arunabh Chowdhury, Adv.
 Mr. Anupam Lal Das, Adv.
 Mr. Vaibhav Tomar, Adv.
 Mr. Gainilung Panmei, Adv.
 Mr. Karma Dorjee, Adv.

For Respondent(s) Mr. Sidharth Luthra, ASG
 Dr. Ashok Dhamija, Adv.
 Ms. Supriya Juneja, Adv.
 Mr. B.V. Balram Das, Adv.
 Mr. Arvind Kumar Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

(NAVEEN KUMAR)
COURT MASTER

(S.S.R. KRISHNA)
COURT MASTER